

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

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O.A. 342/96

Dt. of Decision : 30-04-96.

Between

B. Venkateswamy

: Applicant.

AND

1. Financial Advisor and  
Chief Accounts Officer,  
SC Rly, Secunderabad-71.

2. The General Manager,  
SC Rly, Rail Nilayam,  
Secunderabad-71.

3. The Union of India, Rep. by  
the Secretary, Railway Board,  
Rail Bhavan, New Delhi-110 001.

: Respondents.

Counsel for the Applicant : Mr. J. Lalitha Prasad

Counsel for the Respondents : Mr. C.V. Malla Reddy,  
SC for Rlys.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

O.A. 342/96.

Dt. of Decision : 30-04-96.

JUDGEMENT  
ORAL ORDER

I Per Hon'ble Shri R. Rangarajan, Member (Admn.) I

The applicant in this OA was issued with a charge-sheet vide memo No.P/SC/227/A/24 dated 15-07-1988 (Annexure A-VI at page-34) for violation of Rule 3(1) of Railway Servants (Conduct) Rules, 1966 for irregular withdrawal of PF account. After following the DAR Rules he was punished with a penalty of with-holding 25% of the monthly pension normally admissible to the applicant for a period of 5 years in terms of Railway Board's letter No.E(0)I-91-AE 3/14 dated 27-10-94(Annexure A-VI at page-34). Thereafter his pension authorisation later (PPC) was issued to the Manager (Link Branch), Dena Bank, Nampally Branch by FA & CAO, SC Railway, Secunderabad (R-1 herein) vide memo No.A/PN/1/1/1119 dated 02-12-1994 (Annexure A-VII at page-44). The applicant submits that the pension fixation as above is in-correct and hence he filed a representation to R-1 vide his representation dated 12-12-1994(Annexure A-VIII at page-46). In his representation he had pointed out that the fixation of pension is in-correct and requested for revision of pension payment order and arrange for payment of difference of commutation value with interest and D.C.R.G. and Dearness Relief on pension. But that representation was replied rejecting his contention by the impugned letter No.APN/1/1/1119 dated 14-03-1995 (Annexure A-I at page-14). The above impugned letter is assailed in this OA.

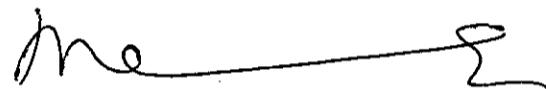
2. The applicant had filed a representation dated 28-12-94 (Annexure A-JX at page-49) addressed to the President of India copy to the concerned in Railway Board for revising his pension as stated earlier. But that representation is not replied yet.

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3. In view of the above, it is proper to dispose of the application directing R-3 to dispose of the representation of the applicant dated 28-12-1994 (Annexure A-IX at page-49) in accordance with law as the cut in pension was ordered by the President of India.

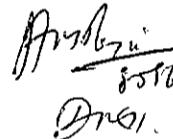
4. In the result R-3 should dispose of the representation of the applicant dated 28-12-94 (Annexure A-IX at page-49) within a period of three months from the date of receipt of a copy of this order in accordance with law.

5. The OA is ordered accordingly. No costs.



(R. Rangarajan)  
Member(Admn.)

Dated : The 30th April 1996.  
(Dictated in Open Court)

  
Apr 30  
1996  
DMS.

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## Copy to:-

1. Financial Advisor and Chief Accounts Officer, S.C.Railway, Secunderabad.
2. The General Manager, S.C.Railway, Rail Nilayam, Secunderabad.
3. The Secretary, Railway Board, Union of India, Rail Bhavan, New Delhi.
4. \_\_\_\_\_
5. One copy to Sri. C.V.Malla Reddy, SC for Rlys, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

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TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

DATED: 30/4/88

ORDER/JUDGEMENT

M.A. NO/R.A./C.A. No.

IN  
342/88  
B.A. NO.

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDERS AS TO COSTS

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No Spare (copy)

